

mounting losses of BBJ, its re-organisation and re-structuring are under consideration of Government.

Industrial Disputes Act, 1947

3075. SHRI BHOGENDRA JHA: Will the Minister of LABOUR be pleased to state:

(a) whether the Supreme Court has upheld in the case of Excel Wear and others, fundamental right of the employers to close their business concerns thereby declaring ultravires relevant sections of the Industrial Disputes Act, 1947; and

(b) if so, the details thereabout and Government's reaction thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA): (a) and (b). The Supreme Court in its judgment in Excel Wear Vs. Union of India (September, 1978) held that Section 25-0 of the Industrial Disputes Act, 1947 as a whole, and Section 25-R in so far as it relates to awarding of punishment for violation of Section 25-0 are constitutionally bad and invalid for violation of Article 19(1) (g) of the Constitution. Government are examining legislative changes that are necessary for safeguarding the interests of workers in this regard.

Non-Arrest of Nirankari Baba Murder Culprits

3077. SHRI VIRBHADRA SINGH:
SHRI RAM VILAS PASWAN:
SHRI RAJESH KUMAR
SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that those responsible for the murder of Nirankari Baba have not so far been arrested resulting in great resentment among the followers, of late Nirankari Baba;

(b) the progress made in the case so far; and

(c) the steps Government are going to take to further expedite the investigation of the case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (c). Five persons have been arrested and the case is still under investigation. All out efforts are being made to locate and arrest the remaining accused.

Muslims in Government Service

3078. SHRI G. M. BANATWALLA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of the extremely poor number of Muslims in the various Government services;

(b) if so, the steps taken to ensure non-discrimination against Muslims in their recruitment and promotion;

(c) if so, the steps taken to ensure adequate representation/participation of Muslims;

(d) whether any time-bound programme has been made in this respect and if so, details thereof; and

(e) whether any specific instructions have been sent to recruiting authorities to ensure adequate recruitment of Muslims and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Recruitment to Central Government services strictly conforms to the provisions of the Constitution. Since recruitments are not made on the basis of caste, community, religion, etc. such date have not been maintained.

(b) to (d). Do not arise.